

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH:NEW DELHI

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OA.No.1051 of 1990
with
OA.1078 of 1990

Dated New Delhi, this the 8th day of August, 1994

Hon'ble Mr Justice D. L. Mehta, Vice Chairman(J)
Hon'ble Mr B. K. Singh, Member(A)

Memo of parties in OA.No.1051/90

1. Anand Swarup
R/o S-189, School Block
Shahdra
DELHI

... Applicant

By Advocate: None

VERSUS

Union of India through

1. Secretary
Ministry of Information
and Broadcasting
NEW DELHI

2. The Director General
Doordarshan
Mandi House
NEW DELHI

... Respondents

By Advocate: None

Memo of parties in OA.No.1078/90

Ram Lal
R/o F-160
Laxmi Nagar
DELHI

... Applicant

By Advocate: None

VERSUS

Union of India through

1. Secretary
Ministry of Information
and Broadcasting
NEW DELHI

2. The Director General
Doordarshan
Mandi House
NEW DELHI

... Respondents

By Advocate: None

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O R D E R (Oral)

Mr Justice D. L. Mehta, VC (J)

In both these OAs, a common question of law is involved and facts are also similar. As such, both these OAs are disposed of with a common order.

2. Applicant in OA.1078/90 submitted that he has been informed orally on 25.5.90 that his services will be dispensed with on 31.5.90. He preferred this OA and the stay order was granted by this Tribunal on 30.5.90 directing the respondents to maintain status quo as it existed on 30.5.90. So far the stay order has not been vacated. In their reply, the respondents have nowhere mentioned that the service of the applicant has been terminated. On the contrary, in para-1 of their reply it is stated that the claim of the applicant that he should be continued in service and should not be displaced by another group of casual employees, is not justified as he himself replaced another group of casual labourers on his engagement on 1.3.90. Similar averments have been

made also in para-4 of the reply. In facts and circumstances, the applicant has not been terminated so far. We would not like to pass any order except the order that taking into consideration the past service rendered by the applicant, his case for regularisation may be considered according to rules by the respondents. Both OAs are disposed of accordingly with the same direction. No costs.


(B. K. Singh)
Member (A)


(D. L. Mehta)
Vice Chairman (J)

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